

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Srinagar, the 11<sup>th</sup> August, 2020

S.O. 253 Whereas, on 01-3-2019 Police Station Bandipora received reliable information that some individuals associated with banned association (JeI) were carrying out unlawful activities within the jurisdiction of Police Station Bandipora prejudicial to the sovereignty and integrity of India; and

2. Whereas, a Case FIR No. 19/2019 U/S 10, 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bandipora and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstance of the case were recorded under the relevant provisions of law; and

4. Whereas, during the course of investigation it was established that the Jammat-i-Islami organization was banned by the Government of India on 28-2-2019 under a proper Government notification; and

5. Whereas, during investigation two accused persons namely Mohammad Sikander Malik (Ameer-i-Zilla JeI) S/O Abdul

Ganie Malik R/O Gundpora Bandipora and Ali Mohammad Sheikh (Ameer-i-Tahsil JeI ) S/O Mohammad Sultan Sheikh R/O Ashtangoo Bandipora were found affiliated with JeI organization; and

6. Whereas, during investigation it was revealed that despite declaration of Jammata-e-Islami a banned organization the accused persons had assembled some people outside the office of JeI and were instigating/provoking them against the sovereignty and integrity of India; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidences collected, the investigating officer has prima facie established involvement of the below mentioned accused for commission of offences punishable Under Section 10, 13 of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence.
1	Mohammad Sikander Malik S/O Abdul Ganie Malik R/O Gundpora Bandipora	10,13
2	Ali Mohammad Sheikh S/O Mohammad Sultan Sheikh R/O Ashtangoo Bandipora.	ULA (P) Act.

5. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

6. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 10, 13 ULA (P) Act, in the case FIR No. 19/2019 of Police Station Bandipora.

By order of the Government of Jammu & Kashmir.

Sd/-

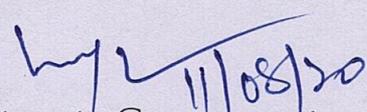
Principal Secretary to Government  
Home Department.

No:-Home/Pros/38/2020

Dated:- 11-08-2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.